

ORISSA ACT 3 OF 2004
THE ORISSA GRAMA PANCHAYATS (AMENDMENT) ACT, 2003

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***THE ORISSA GRAMA PANCHAYATS (AMENDMENT) ACT, 2003**

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AN ACT FURTHER TO AMEND THE ORISSA GRAMA PANCHAYATS ACT, 1964.

BE it enacted by the Legislature of the State of Orissa in the Fifty-fourth Year of the Republic of India as follows:—

Short title.

1. This Act may be called the Orissa Grama Panchayats (Amendment) Act, 2003.

Amendment of Section 6.

2. In the Orissa Grama Panchayats Act, 1964 (hereinafter referred to as the principal Act), for sub-section (5) of Section 6 excluding the proviso thereto, the following sub-section shall be substituted, namely:—

Orissa Act 1 of 1965.

“(5) (a) The quorum for the meeting of the Palli Sabha shall be one-tenth of the members of the Palli Sabha.

(b) In the event of there being no quorum at any Palli Sabha it shall stand adjourned to a future day for which notice shall be given in the prescribed manner and no quorum shall be necessary for any such adjourned meeting;”

Amendment of Section 44.

3. In Section 44 of the principal Act,—

(a) in sub-section (1), clause (j) shall be deleted; and

(b) after sub-section (2), the following sub-section shall be added, namely:—

“(3) Subject to the provisions of the Act and the rules made thereunder, it shall be the duty of a Grama Panchayat, within the limits of its funds to—

(a) prepare plans for economic development and social justice; and

(b) implement schemes for economic development and social justice and undertake execution of any other scheme, performance of any act or management of any institution, or organisation as the Government may, by order, entrust to it including those in relation to the matters listed in the Eleventh Schedule to the Constitution of India, subject to such terms and conditions as may be specified in the order.”

Amendment of Section 55.

4. For sub-section (3) of Section 55 of the principal Act, the following sub-section shall be substituted, namely:—

“(3) (a) The Grama Panchayat may, by order, and under such restrictions and regulations as it things fit grant or refuse to grant such licence within sixty days from the date of receipt of the application.

(b) In case the Grama Panchayat decides to refuse to grant the licence, it shall communicate its decision to the Collector of the district who on receipt of the information from the Grama Panchayat and after conducting such inquiry as he deems fit shall forward the same along with his considered views to Government for a decision."

Deletion of Sections 65, 66 and 67.

5. In the principal Act, Sections 65, 66 and 67 shall be deleted.

Amendment of Section 100.

6. In Section 100 of the principal Act, for sub-sections (2), (3), and (5), the following sub-sections shall be substituted, namely :-

"(2) The provisions of the Orissa Local Fund Audit Act, 1948 shall apply in regard to the audit of the Grama Funds.

Orissa Act of 1948

(3) Notwithstanding anything contained in the aforesaid Act, for the purpose of this Act the Government may, by notification, appoint an Officer of Government as the Examiner of Local Accounts and such number of Deputy or Assistant Examiners of Local Accounts as they may consider necessary to exercise such powers and discharge such functions of the Examiner as may be assigned to them by Government. The Examiner so appointed may, with the approval of the Government, appoint such number of auditors as he may deem necessary."

Amendment of Section 124.

7. After sub-section (5) of Section 124 of the principal Act, the following sub-section shall be added, namely :-

"(6) The members of the Samiti elected under clause (b) of sub-section (1) of Section 16 of the Orissa Panchayat Samiti Act, 1959 from the concerned Grama shall take part in the proceedings at any meeting of the Grama Panchayat in relation to the said Grama except the meeting convened under Section 24 of the Act but shall not be entitled to vote at any such meeting."

Orissa Act of 1960.